

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIRST DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 1665 OF 2026

Between:

Smt. Bhukya Sravanthi, W/o Banoth Venkaeswarlu, Aged about 51 years,
Occ. Proprietor, Sri Laxmi Gas Agencies, HP Gas Distributor, R/o H. No. 20-
3/1, Subhash Nagar. Yellandu Mandal, Sudimalla, Bhadradi Kothagudem
District.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Commercial Tax Department, Secretariat, Hyderabad.
2. The Joint Commissioner (ST), Appellate Authority, Hyderabad R Division, 5th Floor, O/o Commissioner of Commercial Taxes, Nampally, Hyderabad - 500001.
3. The Commissioner of State Tax, Government of Telangana, Hyderabad.
4. The Assistant Commissioner (ST), Warangal Division, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the respondent authorities in issuing the GST Demand Notices bearing IDs ZD3612230636589 dated 30-12-2023, ZD36084240525793 dated 24-04-2024, and ZD360424029683B, Dated. 18-04-2024 as illegal, arbitrary, without jurisdiction, and violative of principles of natural justice, and consequently, to direct the respondent authorities to drop/withdraw the said GST demands, Notices bearing IDs ZD3612230636589

dated 30-12-2023, ZD36084240525793 dated 24-04-2024, and
ZD360424029683B, Dated. 18-04-2024.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent authorities to drop/withdraw the said GST demands, Notices bearing IDs ZD3612230636589 dated 30-12-2023, ZD36084240525793 dated 24-04-2024, and ZD360424029683B, Dated. 18-04-2024, pending disposal of this Writ Petition, in the interest of justice.

Counsel for the Petitioner: SRI CHALAKANI VENKAT YADAV (Not Present)

**Counsel for the Respondents: SRI K.SAI AKARSH FOR SRI SWAROOP
OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No. 1665 of 2026

DATED : 21.01.2026

Between:

Smt. Bhukya Sravanthi

... Petitioner

AND

**The State of Telangana,
Rep. by its Principal Secretary,
Commercial Tax Department,
Secretariat, Hyderabad and three others**

... Respondents

ORDER:

No one appears for the petitioner on the revised call.

Sri K. Sai Akarsh, learned Assistant Government Pleader appears for Sri Swaroop Oorilla, learned Special Government Pleader for State Tax appears for respondents.

2. The petitioner has questioned the demand notices dated 30.12.2023, 24.04.2024 and 18.04.2024 on the ground of without jurisdiction.

3. The impugned notices are basically summary of the orders passed in FORM GST DRC-07 for the tax periods from

April, 2018, to March, 2019 and from July, 2017, to March, 2018. The Order-In-Original has neither been annexed nor challenged. In such circumstances, we are not inclined to entertain the present Writ Petition. The petitioner may avail statutory remedy as may be available to her under law.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

Sd/-T.SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI CHALAKANI VENKAT YADAV, Advocate [OPUC]
2. One CC to SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX Advocate [OPUC]
3. Two CD Copies

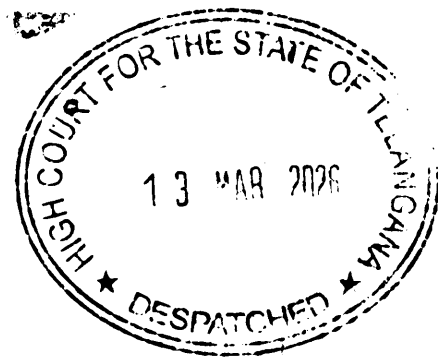
PMK

PMK



HIGH COURT

DATED:21/01/2026



ORDER

WP.No.1665 of 2026

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

(5) MT
23/2/26